

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1415/(MAH)/2017

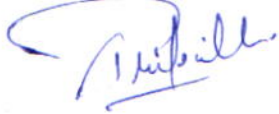
CORAM: Present: SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES: Parmanand Kewalramani  
V/s.  
Modlite Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.      NAME      DESIGNATION      SIGNATURE

1. Pratik Tripathi' PCS for Corporate Debtor 

**COMMON ORDER**

**C.P. No. 1414/I&BC/NCLT/MB/MAH/2017**

**C.P. No. 1415/ I&BC /NCLT/MB/MAH/2017**

**C.P. No. 1416/ I&BC /NCLT/MB/MAH/2017**

1. The Learned Representative of the Respondent is present.
2. However, there is no representation from the side of the Petitioner.
3. The Counsel of the Respondent insisted that the <sup>matter</sup> be heard as he is ready.
4. In order to facilitate the matter to advance his case and also taking into consideration the urgency in the matter, adjourned to **04.01.2018** for hearing.

**Sd/-**

08.12.2017

Aah

**BHASKARA PANTULA MOHAN**  
Member (Judicial)